

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

DA No. 2890/91

(3)

New Delhi this the 2nd January 1997

Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr. A.Vedavalli, Member(J)

Shri Rajendra Prasad,
S/o Shri Antoo Lal,
Resident of Ghazipur,
U.P.

....Applicant.

(By Advocate: None)

Versus

1. Union of India through
the Secretary,
Ministry of Information
and Broadcasting,
Shastri Bhawan, New Delhi.

2. The Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi.

....Respondents

(By Advocate: None)

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Member(A)

None appeared for the applicant when the case
was called out even on the second occasion. None for
the respondents either. We notice that the applicant
has been absent even on the earlier occasions. In the
circumstances DA is dismissed in default for non-prosecution.

A.Vedavalli

(DR. A. VEDAVALLI)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

CC.